

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

CAMP: NAGPUR

OA NO. 251/92

C P Salve

Applicant

v/s

Union of India through
Director General
Ordnance Factory, Calcutta & Ors. Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

ORAL JUDGMENT:

DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

Heard Mr. S H Iyer, counsel for the applicant and Mr. Ramesh Darda, counsel for the respondents.

It appears that the penalty was imposed and a finding that the applicant was held guilty only on the basis of the statement dated 27-8-90. It is apparent that there was no admission to any offence.

The entire inquiry was held on the basis of the statement was actually the statement of a person implicated on suspicion and sought to be punished.

We therefore, quash the impugned order.

Respondents are, however, granted leave to appear in the inquiry on the basis that the order was

imposed in accordance with the law.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

R.P. NO. 113/93 in OA No. 251/92

Union of India & 2 ors.

..Applicants

v/s.

Shri C.P. Salve

..Respondent

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER: (By circulation)

DATED: 26.11.93

(PER: M S Deshpande, Vice Chairman)

This is the respondent's application for reviewing the order dated 27.7.93 which we had passed in OA no.251/92 after hearing the learned counsel.

We had considered the grounds raised at the time the order was passed and no new material has been placed before us by this Review Application. No new material has been referred which could not have been with due diligence been placed at that time. We see no error apparent on the face of record, which can justify entering into the review.

The review petition is dismissed.

(M.Y. Priolkar)
Member (A)

(M.S. Deshpande)
V.C.